

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

9.

IA-1771(MB)2024 IN
C.P. (IB)/1239(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 19.04.2024

NAME OF THE PARTIES: Car Bazaar Automobiles Private Limited

SECTION: 10 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA-1771(MB)2024

1. Ld. Counsel for the Liquidator present but appearance is not given in the chat box/appearance sheet.
2. The present Application is filed by the Applicant/Liquidator to take on record the Progress Report for the quarter ended 31.12.2023 of the Corporate Debtor under Regulation 15 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The same is taken on record. IA-1771/2024 is **allowed** to that effect and **disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)